



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H39312
सी-6/जल/114/2019

Dated 26/7/19

To,
The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

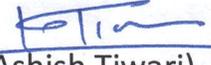
Sub: Regarding submission of Action Taken Report in Compliance of order dated 15.04.2019 passed by Hon'ble NGT, New Delhi in OA no. 160/2019 Ranjeet Singh Vs. State of UP.

Sir,

Kindly refer the subject mentioned above. In compliance of order dated 15.04.2019, the compliance report is enclosed here with for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,


(Ashish Tiwari)
Member Secretary

Copy to: Following for information and further necessary action.

1. Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida District-GB Nagar, 201301.
2. Chief Law Officer, UP Pollution Control Board, Lucknow.


Member Secretary

Compliance report of order dated 15.04.2019 passed by Hon'ble NGT, New Delhi in OA no. 160/2019 Ranjeet Singh Vs. State of UP.

The relevant portion of the Hon'ble NGT, New Delhi order in OA no. 160/2019 is as follows.

“.....Let a joint Committee of District Magistrate, Kushinagar and the Uttar Pradesh Pollution Control Board (UPPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by email at ngt.filing@gmail.com. The nodal agency will be the UPPCB for coordination and compliance.....”

That it is submitted that the said order of Hon'ble NGT was received by the U.P. Pollution Control Board by E-mail sent by consultant judicial-NGT on dated 01-07-2019. Copy of the same is enclosed as Annexure-01. Hon'ble NGT, order dated 15.04.2019 was communicated to District Magistrate, Kushinagar and Regional Officer, UPPCB, Gorakhpur, vide letter no. H 38318/C-6/Water Consent/119/GKP/2019 dated 08.07.2019. Copy of the same is annexed as annexure-02. Joint inspection of M/s Awadh Sugar & Energy Ltd, Hata, Kushinagar, UP was made by representative of District Magistrate, Kushinagar and Assistant Environmental Engineer, UPPCB, Gorakhpur as representative of Board on dated 24.07.2019. Joint inspection report is annexed as annexure-03. As per inspection report industry was found closed due to off season.

Industry is a sugar unit and installed cane crushing capacity of the unit is 7500 TCD. Industry produces sugar using sugar cane as raw material. Baggasse, Molasses and Pressmud generation take place as bye product. The source of water supply in the industry is ground water. Industry has installed 03 no. of Tube wells for abstracting the water from ground. Industry has obtained NOC from CGWA which was valid up to dated 15.06.2019. In the industry water is used in the domestic as well as industrial purposes. Waste water generated from domestic purposes is treated into septic tank. Unit has not installed sewage treatment plant (STP) for the treatment of sewage. Industrial effluent generated from the unit is treated into effluent treatment plant (ETP) which comprises units such as oil and grease separator, Bar Screen, Cooling Tower, PH Correction Tank, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Activated Carbon Filter, Pressure Sand Filter, Sludge Drying Beds. Industry has installed storage lagoon of 1200 KL capacity for storage of treated effluent. Industry has installed OCEMS on the final outlet of ETP.

In the industry 02 Boilers having steam generation capacity 100 TPH & 120 TPH have been installed. A common stack of height approx. 72 meter from ground level has been installed for flue gas emission. The unit has installed electro static precipitator (ESP) as Air Pollution Control System (APCS). The unit has Co-Generation power plant having capacity 33 MW.

The unit has obtained consent to discharge from the Board u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 (as amended) which is valid upto 31.12.2019. The unit has obtained consent from the Board for flue gas emission u/s 21 of Air (Prevention


(C. B. Verma)
E.E.


(S. B. Singh)
CEO, C-6

& Control of Pollution) Act, 1981 (as amended) which is valid upto 31.12.2019. The unit has obtained authorization from the Board under Hazardous waste rules which was valid upto 12.05.2019.

In the joint inspection report it has been stated that unit has not installed STP for the treatment of sewage. In compliance of Hon'ble NGT order direction for installation of STP has been issued by the Board vide letter no. H 39307/C-6/Water/119/2019 dated 26.07.2019. Copy of the same is annexed as annexure-04.


(C.B. Verma)
E.E.
C-6


(S.B. Singh)
CEO, C-6

7/1/2019 3:56 PM

Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

ORDER passed in OA- No- 160/2019.

To ms@uppcb.com • dmkus@nic.in

Respected Sir/Madam,

I am directed to forward a copy of the Petition & order dated 15/4/19 passed in OA- No- 160/2019 Ranjeet Singh Versus State of Uttar Pradesh . for your kind perusal & necessary action.

for further correspondence please send all the documents on the new mail-id i.e. judicial-ngt@gov.in

Kindly acknowledge the same.

Regards
Consultant(Judicial)

- Ranjeet Singh.pdf (216 KB)
- 160-19.pdf (306 KB)

C-6

 तत्तु

 01/07/19
 (आशीष तिवारी)
 सदस्य सचिव

उपरोक्त
 को प्रेषित 20/7/19
 को आशीष तिवारी, एडी, एनएम
 को प्रेषित 20/7/19

Ch
 2/7/19
 EE

ND/R



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 1323/8 / A-6/ गोरखपुर 119/ GKR/2019

Dated 27/9

सेवा में,

क्षेत्रीय अधिकारी,
उ० प्र० प्रदूषण नियंत्रण बोर्ड
गोरखपुर।

अति महत्वपूर्ण
मा० एन० जी० टी० प्रकरण

विषय: मे० अवध शुगर मिल हाटा, कुशीनगर में उत्पन्न हो रहे प्रदूषण के सम्बन्ध में मा० एन० जी० टी० नई दिल्ली द्वारा ओ० ए० संख्या- 160/2019 रंजीत सिंह बनाम स्टेट आफ यू० पी० में पारित आदेश दिनांक 15.04.2019 के सम्बन्ध में।

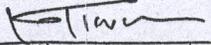
महोदय,

उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश के सुसंगत अंश निम्नवत है:-

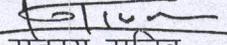
“Let a joint Committee of District Magistrate, Kushinagar and the Uttar Pradesh Pollution Control Board (UPPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within tow monthly by email ad ngt. filing@ gmail. Com. The nodal agency will be the UPPCB for coordination and compliance.”

उपरोक्त को दृष्टिगत रखते हुए आपको निर्देशित किया जाता है कि जिलाधिकारी, कुशीनगर से समन्वय स्थापित कर मे० अवध शुगर मिल हाटा, कुशीनगर का संयुक्त निरीक्षण कर आख्या तीन दिन में प्रेषित करना सुनिश्चित करें, जिससे रिपोर्ट एवं कृत कार्यवाही का विवरण माननीय एन० जी० टी० में दायर किया जा सके।

भवदीय,


(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपि:- जिलाधिकारी, कुशीनगर को आवश्यक कार्यवाही हेतु प्रेषित।


सदस्य सचिव
१०५

दुष्पण रोकिए !
तार - पर्यावरण
Gram : aryavaran



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या
Ref. No.
सेवा में

1980/सी०-235/नक/2019

दिनांक
Dated... 25-7-19

मुख्य पर्यावरण अधिकारी, (वृत्त-6)
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
पर्यावरण भवन, टी० सी०-12 वी,
विभूति खण्ड, गोमती नगर,
लखनऊ।

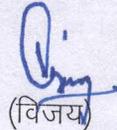
विषय:- मेसर्स अवध शुगर मिल हाटा, कुशीनगर में उत्पन्न हो रहे प्रदूषण के सम्बन्ध में मा० एन० जी० टी० नई दिल्ली ओ० ए० संख्या- 160/2019 रंजीत सिंह बनाम स्टेट आफ यू० पी० में पारित आदेश दिनांक 15.04.2019 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र सं० एच 38318/सी०-6/जल सहमति/119/जी०के०पी०/2019 दिनांक 08.07.2019 का संदर्भ ग्रहण करने का कष्ट करें। प्राप्त निर्देशों के अनुपालन में मेसर्स अवध शुगर मिल, हाटा, कुशीनगर का अद्यतन निरीक्षण दिनांक 24.07.2019 को जिला प्रशासन, कुशीनगर के साथ संयुक्त रूप से किया गया। विस्तृत निरीक्षण आख्या मूल रूप में पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक:- उपरोक्तानुसार।

भवदीय


(विजय)

क्षेत्रीय अधिकारी (प्रभारी)

प्रतिलिपि- सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी (प्रभारी)

EE
आवश्यक कार्यवाही तत्काल करें।
25/7/19
CEO

Joint Inspection Report of M/s Awadh Sugar & Energy Ltd. (Unit- New India Sugar Mills), Hata, Kushinagar (U.P.)

In compliance of Letter No. H38318/C-6/Jal Sahmati/119/Gkp/2019 dated. 08.07.2019 by Member Secretary U.P. Pollution Control Board, District Magistrate, Kushinagar nominated Sub-Divisional Magistrate, Hata, Distt- Kushinagar for Joint Inspection along with Officer of UPPCB, Gorakhpur. The above mentioned industry was inspected by Joint Team on dated. 24.07.2019. During Inspection the unit was not in operational, due to off season. The Silent details and observation are as below.

1	Name and Address of the unit	M/s Awadh Sugar and Energy Ltd. (Unit- New India Sugar Mills), Village- Dhadha Burj, Shukroli, Hata, Kushinagar (UP)
2	Name of the Contact Person- Designation	Shri Manoj Shukla D.G.M.- Production
3	Sector	Private
4	Cane Crushing Capacity	7500 TCD
5	Cane Crushed	2101800 Qtls. (21.11.2018 to 31.03.2019)
6	Sugar Produced	266946 Qtls. (21.11.2018 to 31.03.2019)
7	Molasses generation	86297.72 Qtls. (21.11.2018 to 31.03.2019)
8	Press Mud Generation	74193 Qtls. (21.11.2018 to 31.03.2019)
9	Water Supply Source- As Reported Water Consumption (KLD) ❖ Industrial ❖ Domestic	Bore Well (Avg. for March, 2019) 872.25 KLD No details available with the unit.
10	Waste Water Generation (KLD) ❖ Industrial ❖ Domestic	(Avg. for March, 2019) 1583.0 KLD (utility waste water- 731.25 KLD and spray pond overflow- 851.80 KLD) No details available with the unit.
11	Waste Water Treated, (KLD) ❖ Industrial ❖ Domestic	(Avg. for March, 2019) 1583.0 KLD Partially send to soak pits and remaining is discharged into drain.
12	Details of ETP ❖ ETP Description	ETP comprises of Oil and Grease Separator, Bar Screen, Cooling Tower, pH Correction Tank, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Pressure Sand Filter, Activated Carbon Filter and Sludge Drying Beds.
13	Mode of Disposal of Treated Effluent	Treated Effluent from ETP is collected in lagoon with capacity 1200 KL
14	Flow Measuring device installed at outlet of ETP	Ultrasonic flow meter
15	Status of Consent under the Water Act- 1974	Valid up to 31.12.2019
16	Storage Facility available for treated effluent during low demand period	01 Nos. lagoon having capacity 1200 KL
17	Source of Air Pollution	Boiler- 02 nos. (100 TPH and 120 TPH) Fuel – Cane Bagasse
18	❖ Type of Fuel Used ❖ Stack details with APCS	Bagasse Combined Stack Height- 72m APCS- ESP
19	Status of Consent under the Air Act- 1981	Valid up to 31.12.2019
20	Type & Quantity of Waste Generation	Used Oil (Mixed with Bagasse and burnt in boilers as a fuel)
21	Facility of Storage/Disposal	Used Oil- Mixed with bagasse and used as fuel
22	Status of Grant of Authorization	Authorization of Hazardous Waste is Valid up to 12.05.2019

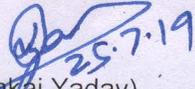
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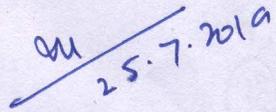
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SPM (H)

Observations :

- The unit is engaged in production of Sugar (Sulphurless Sugar) using Sugar Cane as major raw material with reported capacity of 7500 TCD. During the inspection, unit was not in operation (Due to Off Season) with current cane crushing of 7450 TCD (on 08.04.2019) as against the consented capacity of 7000 TCD. As informed the unit has started cane crushing on 21.11.2018 to 17-05-2019 for the current crushing season (2018-19).
2. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed at bore wells. Log Book of fresh water consumption is maintained.
 3. The unit has obtained NOC from CGWA, which is valid up to 15.06.2019.
 4. The unit has Established Effluent Treatment Plant (ETP), which comprises of following:
 - a. Oil and Grease Separator
 - b. Bar Screen
 - c. Cooling Tower
 - d. pH Correction Tank
 - e. Equalization Tank
 - f. Primary Clarifier
 - g. Aeration Tank
 - h. Secondary Clarifier
 - i. Activated Carbon Filter and Pressure Sand Filter
 - j. Sludge Drying Beds
 - k. Treated Effluent Storage Lagoon (1200 KL)
 5. During Inspection, ETP was not in operation. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS data is connected with UPPCB Server and CPCB Server.
 6. As per consent granted by UPPCB, "Treated industrial effluent shall be reused for irrigation and recycle probability as per notification dated 14.01.2016 of MoEF & CC".
 7. The unit has maintained log book of ETP operation, energy meter of ETP.
 8. The unit has not installed Sewage Treatment Plant (STP) for treatment of domestic waste water.
 9. The unit has 02 boilers with capacity 100 TPH and 120 TPH. A common stack of height approx. 72m. Boiler is equipped with ESP as APCS. The unit has co-generation power plant with capacity 33 MW.
 10. As informed by the representative present during inspection hazardous waste i.e.. Oil/Oily Sludge (recovered from ETP) during crushing season is consumed along with bagasse as a fuel in boilers. No storage of Oil/Oily Sludge was found.

The above inspection report for kind necessary report.


(Pankaj Yadav)
A.E.E.
UPPCB, Gorakhpur


(Parmod Kumar Tiwari)
S.D.M, Hata,
Distt- Kushinagar



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 39307

सी-6/अ/ए/119/2019

Dated 26/7/19

सेवा में,

मेसर्स अवध शुगर मिल एण्ड एनर्जी लि0 (न्यू इण्डिया शुगर मिल),
हाटा,
जनपद-कुशीनगर।

विषय: उद्योग से उत्पन्न हो रहे प्रदूषण के सम्बन्ध में माननीय एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या 160/2019 रंजीत सिंह बनाम स्टेट यू0पी0 में पारित आदेश दिनांक 15.04.2019 के सम्बन्ध में।

महोदय,

कृपया माननीय एन0जी0टी0 के आदेश दिनांक 15.04.2019 के अनुपालन में उद्योग का संयुक्त निरीक्षण उप जिलाधिकारी, हाटा, कुशीनगर एवं राज्य बोर्ड के सहायक पर्यावरण अभियन्ता द्वारा दिनांक 24.07.2019 को किया गया। निरीक्षण के समय ऑफ सीजन होने का कारण उद्योग का संचालन बन्द पाया गया। निरीक्षण आख्या के अनुसार उद्योग से जनित घरेलू उत्प्रवाह के शुद्धीकरण हेतु सीवेज ट्रीटमेन्ट प्लान्ट की स्थापना नहीं की गयी है।

उक्त को दृष्टिगत रखते हुये आपको निर्देशित किया जाता है कि उद्योग से जनित घरेलू उत्प्रवाह के शुद्धीकरण हेतु सीवेज ट्रीटमेन्ट प्लान्ट की स्थापना विलम्बतम 03 माह में पूर्ण कर राज्य बोर्ड को अनुपालन आख्या प्रेषित करें अन्यथा उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के प्राविधानों के अन्तर्गत अभियोजनात्मक/दण्डात्मक कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग के संचालकों का स्वयं का होगा।

भवदीय,

(एस0बी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपि: निम्नलिखित को सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, कुशीनगर।
2. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।
3. मुख्य विधि अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड गोरखपुर को इस निर्देश के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित कराकर आख्या निर्धारित समयावधि के भीतर प्रेषित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त-6) o/c